IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-(IB)-582/ND/2017

In the matter of:

Star Mobitel Ltd.

....PETITIONER

Vs.

Micromax Informatics Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 11.12.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Virender Ganda, Sr. Advocate

Mr. Pawan Mehta, Advocate

For the Respondent/Corporate Debtor: Mr. Jayant Mehta, Advocate

Mr. Sajal Jain, Advocate

Ms. Snigdha Sharma, Advocate

For the Intervener

: -

ORDER

Learned Sr. Counsel for the petitioner is present and moves this Petition. It is represented by the Ld. Sr. Counsel that already an advance copy of the Petition along with its annexures has been duly served on the Corporate Debtor. Upon service of notice, Mr. Jayant Mehta, Advocate has appeared on behalf of the Corporate Debtor and contested the maintainability of the petition per-se and further represents that necessary reply will be filed including grounds which raising the maintainability of the petition. Let the reply be filed within a period of 10 days and an advance copy of the reply shall be served on the Ld. Counsel for the petitioner. Petitioner shall file a rejoinder, if any, within a week thereafter.

Let the matter be posted for hearing on 09.1.2018.

Sd-

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 11.12.2017